

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 325 of 2019**

**IN THE MATTER OF:**

**Shankar Sundaram**

**....Appellant**

**Vs.**

**Amalgamations Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. K. Ravi, Sr. Advocate with Mr. R. Murugan and Mr. Shantanu Singh, Advocates.**

**For Respondents: Mr. C A Sundaram, Sr. Advocate with Ms. Rohini Musa and Mr. Thriyambak Kannan, Advocates for R- 24, 25 & 26.**

**Mr. Krishna Srinivasan and Ms. Geethi Ara, Advocates for R- 1, 3, 4, 6 - 11,13,16.**

**Mr. D. Prabhakaran, Advocate for R-12.**

**With**

**Company Appeal (AT) No. 328 of 2019**

**IN THE MATTER OF:**

**Shankar Sundaram**

**....Appellant**

**Vs.**

**Amalgamations Ltd. (P) & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. K. Ravi, Sr. Advocate with Mr. R. Murugan and Mr. Shantanu Singh, Advocates.**

**For Respondents: Mr. C A Sundaram, Sr. Advocate with Ms. Rohini Musa and Mr. Thriyambak Kannan, Advocates for R- 24, 25 & 26.**

**Mr. Krishna Srinivasan, Advocate for R-1,2,7-13, 15- 27, 29-36, 39-43,46**

**Ms. Geethi Ara, Advocate for R- 1, 3, 4, 6 - 11,13,16.**

**Mr. D. Prabhakaran, Advocate for R-37.**

**ORDER**  
**(Virtual Mode)**

**06.01.2021:** The Learned Counsels appearing for the respective parties are permitted to file 'Convenience Compilation' together with copy of necessary documents and the same may be filed before office of Registry one week before the next date of hearing. It is made clear that office of the Registry is permitted to receive the same.

The Registry is directed to list these matters on **21<sup>st</sup> January, 2021** at **2.00 P.M.**

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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